

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

**IA(I.B.C)/1478(MB)2024
IN C.P. (IB)/1443(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES:

Vikash Parasampuria

Vs.

Bombay Rayon Fashions Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA(I.B.C)/1478(MB)2024

1. Mr. Mahesh Dube, Ld. Counsel for the Applicant present but appearance is not given in the chat box/appearance sheet. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator to place on record the Report dated January 9, 2024 in respect of the constitution of the Stakeholders' Consultation Committee of the Corporate Debtor under Regulation 31A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record. IA-1478/2024 is **allowed** to that effect and **disposed of**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**